

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.421
CP/3/ND/2024

IN THE MATTER OF:

Shilpa Agarwal	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Adv. Mahima Shekhawat

ORDER

No representation on behalf of the Applicant. Learned Counsel for the Respondent Adv. Mahima Shekhawat present through VC along with the Company Secretary Sami is also present physically. The reply statement is on Board. List the matter on **09.05.2024** for the arguments.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)